

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.68/2004 in OA No.987/2002

New Delhi, this the 24th day of February, 2004

Hon'ble Shri S.K. Naik, Member(A)

Kapil Dev .. Applicant


(Shri A.S.Singh, Advocate)

versus

Directr, CRRI & Others ... Respondents

ORDER(in circulation)

Review is sought of the order dated 11.11.2003, by which OA No.987/2003 was dismissed for the detailed reasons mentioned therein, on the plea that applicant was called for trade test/interview vide CRRI's OM dated 21.2.2000 and therefore it cannot be termed that he was engaged by the Contractor to work under the respondents. I am unable to agree with this contention in view of the fact that the applicant himself has stated in his OA that he was engaged as Helper in CRRI on 2.2.2000, i.e. much before the OM dated 21.2.2000. Even otherwise he has not been able to establish that he was engaged by the respondents after he succeeded in the trade test/interview pursuant to the aforesaid OM dated 21.2.2000 as even now he has not produced any order passed by CRRI in this regard. In the absence of the same, this RA is not maintainable under Order 17, Rule 1 CPC read with Section 22(3)(f) of AT Act, 1985 and is accordingly dismissed.

  
(S.K. Naik)  
Member(A)

/gtv/